

निष्कृत उसके निदेशक मंडल द्वारा उपर्युक्त सभी बातों और उसकी पात्रता को ध्यान में रखकर अनुमोदित की गई थी।

Resistance from Diplomatic Personnel about the Posting of the Officers of Commerce Ministry:

6485. **SHRI JOYTIRMOY BOSU:** Will the Minister of Commerce and Civil Supplies and Cooperation be pleased to state:

(a) whether diplomatic personnel are unreasonably resisting posting of officers of the Commerce Ministry who are well-conversant with the products and trade in foreign embassies; and

(b) will this move not, if accepted by the Government, jeopardise the economic advancement specially in the sphere of foreign trade?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) and (b). By long standing practice, the posting of officers to Missions abroad (except as Heads of Missions) is done by the Foreign Service Board. The Secretary of the Commerce Ministry is a member of the Board and all postings are made with his concurrence. There is no move to resist such postings.

Embezzlement of Funds in the Treasury of Central Excise Collectorate, Delhi

6486. **SHRI MOHAN LAL PIPIL:** Will the Minister of FINANCE REVENUE AND BANKING be pleased to state:

(a) whether shortage of Rs. 85,000 was recently noticed in the treasury of the Central Excise Collectorate of Delhi;

(b) whether the said amount was unauthorisedly withdrawn by certain officials, if so, their names and the purpose for which the money was withdrawn in each case; and

(c) whether investigations have been carried out with a view to find out whether the public money has been misused and if so, the results thereof?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H.M. PATEL): (a) to (c). A complaint that "cash shortage in thousands" was suspected with the headquarters office cashier of the Delhi Central Excise Department was received by Government on the 22nd June, 1977. The Collector had investigations carried out, from which it appears that

the concerned cashier had been advancing monies to different officials of the Collectorate, ostensibly for the Purchase of articles for use in the office. On 30-4-1977 when the cashier was to hand over his charge to a new cashier, it was found that the cash to be handed over was short by about Rs. 76,882.83. This amount was stated to be covered by receipt slips given by the various persons in token of having taken the respective advances. A list showing the names of the persons to whom the advances are said to have been made in respect of each of these slips is laid on the Table of the Sabha. [Placed in Library See No. LT 968/77.]

In the course of investigations into the matter, some of the persons in whose names the slips stood were asked to explain their position. They admitted that the slips bore their signatures and stated that they had received the respective amounts as advances for the purchase of sundry items for use in the Collectorate Office. They also claimed that they had submitted or were in possession of the cash, memos and vouchers for the items purchased.

The Collectorate has been in the process of carrying out investigation and reconciliation of the accounts and it has been reported by the Collector that after adjustments had been made against the advances an amount of Rs. 18321/- remained to be adjusted as on 29th July, 1977. The concerned Cashier has already been placed under suspension.

In order to enable the Government to find out whether there has been any misuse or misappropriation of Government money and the extent thereof and the persons responsible, the Chief Controller of Accounts, Central Board of Excise and Customs, has been directed to conduct a detailed enquiry into matter, conveying all relevant aspects, independently of the investigation carried out by the Collectorate.

Direct Tea sales from Plantations

6487. **SHRI JOYTIRMOY BOSU:** Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether direct tea sales from plantations is very much on the increase;

(b) whether this results in evasion of income tax, excise and other taxes;

(c) whether it also deprives the workers and small shareholders from receiving their legitimate dues;

(d) whether the Tea Trading Corporation of India could buy such ex-plantation sales for export in packet form;